

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1059  
ANSWERED ON:27.02.2006  
VIOLATION OF LABOUR LAWS BY CONSTRUCTION COMPANIES  
Renge Patil Shri Tukaram Ganpatrao

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether many building and housing construction companies are not following labour related laws properly;
- (b) if so, the number and nature of the complaints received from various quarters including public representatives during each of the last three years including the name of companies against whom such complaints have been received; and
- (c) the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a) to (c): The Building and housing construction companies are required to implement the provisions of various labour laws such as Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the Minimum Wages Act, 1948, Payment of Wages Act, 1936, Equal Remuneration Act, 1976 and Inter State Migrant Workmen (Regulation of Employment and Conditions of Service ) Act, 1979. Responsibility for enforcement of these Acts lies both with the Central and State Governments in the establishments falling in the Central and State sphere respectively. Details regarding enforcement of these Act in the housing construction companies for which State Governments are the appropriate Government, are not maintained at Central level. Details of inspections made, prosecutions launched and claim cases filed during last three years against the construction companies for which Central government is the appropriate Government under the above labour laws are given in annexure.

ANNEXURE STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 1059 FOR ANSWER ON 27.2.2006. BUILDING AND OTHER CONSTRUCTION WORKERS

(RECS) ACT, 1996

Year	No. of Inspections	No. of prosecution launched	No. of claims filed
2003-2004	2816	504	-
2004-2005	1993	496	-
2005-2006	2135	507	-

INTER STATE MIGRANT WORKMEN (RECS) ACT, 1979

Year	No. of Inspections	No. of Prosecution launched	No. of claims filed
2003-2004	146	226	-
2004-2005	23	73	-
2005-2006	38	85	-

EQUAL REMUNERATION - ACT, 1976

Year	No. of Inspections	No. of Prosecution launched	No. of claims filed
2003-2004	3993	971	2
2004-2005	742	265	-
2005-2006	801	281	1

MINIMUM WAGES - ACT, 1948

Year No. of Inspections No. of Prosecution launched No. of claims filed

2003-2004	18380	5541	3520
2004-2005	16956	6188	3163
2005-2006	17110	6410	3312